

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10669/2023

(Arising out of impugned final judgment and order dated 29-07-2022 in WP No. 8388/2019 passed by the High Court Of Judicature At Bombay)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

FINOLEX INDUSTRIES LTD. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89463/2023-CONDONATION OF DELAY IN FILING and IA No.89464/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 89463/2023 - CONDONATION OF DELAY IN FILING

IA No. 89464/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE ARAVIND KUMARFor Petitioner(s) Mr. N. Venkatraman, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. V.c. Bharathi, Adv.
Mr. Udai Khanna, Adv.
Mr. Rupesh Kumar, Adv.
Mr. A.k. Kaul, Adv.For Respondent(s) Ms. C. Lakshmikumaran, AOR
Ms. Apeksha Mehta, Adv.
Ms. Neha Choudhary, Adv.
Ms. Falguni Gupta, Adv.
Ms. Umang Motiyani, Adv.UPON hearing the counsel the Court made the following
O R D E R

Adjourned at the request of learned counsel for the parties.

List again on 17.07.2023.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT(BEENA JOLLY)
COURT MASTER (NSH)